

NATIONAL COMPANY LAW TRIBUNAL  
COURT-V, MUMBAI BENCH

216. CA/39/2021 In CP/1391(MB)2020

**IN THE MATTER OF**

Mr. Vijay Mani Manghat Menon ... Petitioner

Vs

Nair Coal Services Private Limited ...Respondent

Section 213 of Companies Act, 2013

**Order Delivered on 26.06.2024**

CORAM:

MS. REETA KOHLI,  
MEMBER (J)

MS. MADHU SINHA,  
MEMBER (T)

**Appearance through VC/Physical/Hybrid Mode:**

For the Petitioner: Adv. Ayush Rajani (PH)

For the Respondent: Adv. Harsh Kesharia (VC)

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**ORDER**

**CP/1391(MB)2020** – On the request of the counsel for the petitioner,  
adjourned to **14.08.2024** for arguments.

Sd/-  
MADHU SINHA  
Member(Technical)

Sd/-  
REETA KOHLI  
Member(Judicial)

/Manish Tiwari/